

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**Appeal No. 72 of 2016 &  
IA Nos. 239 & 300 of 2016**

**Dated : 18<sup>th</sup> July, 2016**

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member

**In the matter of :**

Jindal Steel & Power Ltd. ...Appellant(s)  
Versus  
Chhattisgarh Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Sandeep Bhoraria  
Ms. Shikha Pandey  
Ms. DivyaChaturvedi

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Paramhans for R-1  
  
Mr. AmitKapur  
Mr. Vishal Anand (In I.A. 300/16)

**ORDER**

Admit. Learned counsel for the respondents may file reply on or before 08.08.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 22.08.2016 after serving copy on the other side.

List the matter on **23.08.2016.**

**IA No. 300 of 2016**  
*(Appl. for impleadment)*

This application is filed by the applicant - Raigarh Ispat Udyog Sangh seeking impleadment on the ground that it is proper and necessary party in the instant appeal.

We have heard learned counsel for the applicant and learned counsel for other respondents.

Having heard learned counsel and on a perusal of the application, we feel that the application should be allowed. Accordingly, application is allowed. Learned counsel for the appellant is directed to file amended memo of parties. We make it clear that we have not expressed any opinion on the submissions raised in the application.

**IA No. 239 of 2016**  
*(Seeking leave to bring on record addl. Documents)*

For the reasons stated in the application, application is allowed.

(I. J. Kapoor)  
Technical Member

(Justice Ranjana P. Desai)  
Chairperson

*Ts/jps*